

**APPROPRIATION (VOTE OF ACCOUNT) BILL\***

Shri Morarji Desai: I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of part of the financial year 1959-60.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of part of the financial year 1959-60".

*The Motion was adopted.*

Shri Morarji Desai: I introduce the Bill

16.35 hrs.

**APPROPRIATION (VOTE ON ACCOUNT) BILL**

Shri Morarji Desai: I beg to move†:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1959-60, be taken into consideration".

Mr. Speaker: The question is

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1959-60, be taken into consideration".

*The motion was adopted.*

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 12-3-1959.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

Mr. Speaker: The question is:

"That clause 2, clause 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

Clause 2, clause 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Morarji Desai: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

*The motion was adopted.*

16.36 hrs.

**CHARTERED ACCOUNTANTS (AMENDMENT) BILL**

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to move:

"That the Bill further to amend the Chartered Accountants Act, 1949, as passed by Rajya Sabha, be taken into consideration".

The Institute of Chartered Accountants of India was set up under the Chartered Accountants Act, 1949. The working of the Act during the last nine years has revealed certain deficiencies and defects which are sought to be removed by this Bill. The Act was last amended in 1955. During the debate on the Bill the Government had given an assurance that a more comprehensive amending Bill will be brought forward in due course. The amendments proposed in the Bill are meant to remove